

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
CA No. 14/JPR/2024
CA No. 13/JPR/2024
IA (CA) No. 45/JPR/2023
CP No. 34/97-241-242/JPR/2021
Under Section 97-241-242 of
Companies Act, 2013

In the matter of:

Radhey Shyam Sharma

...Petitioner

Versus

Shrimat Mahaveer Buildcon Private Limited & Anr.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Amol Vyas, Adv.
For the Respondent : Abhimanyu Singh, Adv.
Garima Jodhawat, Adv.

ORDER

CA No. 14/JPR/2024

The present application has been filed u/s 60(5) of IBC, 2016 seeking exemption for filing the translated copy of documents in vernacular language in CA No. 13/JPR/2024. It is stated that during the scrutiny of the above-mentioned Company Application, the Registry marked the said application under defects on account of translated copies of Annexure- 2 & 3. We are not inclined to grant exemption from filing the translated copies of Annexure-2 & 3. However, seven days' time is being given to file translated copy of documents. **IA No. 14/JPR/2024 stands disposed of accordingly.**

CA No. 13/JPR/2024

The present application has been filed under Rule 11 of the NCLT Rules, 2016. Mr. Abhimanyu Singh, Adv. appearing on behalf of the Respondent accepts

M.S.

Sdr

Sdr

/ waives formal notice. Copy of the application will be furnished to the learned counsel for the Respondent. Reply, if any, may be filed within one week with an advance copy to the other side. List the IA on 30.04.2024.

IA (CA) No. 45/JPR/2023

Ms. Garima Jodhawat, Adv. appearing on behalf of the Applicant. List the IA on 30.04.2024.

Sdr

(Rajeev Mehrotra)
Technical Member

Sdr

(Deep Chandra Joshi)
Judicial Member

April 16, 2024